

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2790
ANSWERED ON:15.03.2010
ORDERS OF LABOUR COURTS
Laguri Shri Yashbant Narayan Singh;Roy Shri Arjun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the employers do not implement the orders passed by the Labour Courts which leads to injustice being done to the employees and labourers;
- (b) if so, whether there is a provision requiring the courts to be apprised of the follow up action taken by the employers; and
- (c) if so, the details thereof alongwith the further steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Orders passed by Central Government Industrial Tribunals(CGIT)/ Labour Courts are notified in the official gazette and are binding on the employers. In majority of cases, the employers implement the orders of the Labour Courts. However, in case an Award is not implemented, the worker can approach the Labour Department of the appropriate Government for implementation of the Award. The implementing authority after following due process of law prosecutes the employers under section 29 of the Industrial Disputes Act, 1947 for not implementing the Award/Order of the CGIT/ Labour Court.

(b) & (c): There is no such provision requiring Courts to be apprised of the follow up action taken by the employers.